

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 104/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of 3 assets in North Region Strengthening Scheme-XVIII in Northern Region.

**Date of Hearing** : 22.5.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Uttar Pradesh Power Corporation Ltd. &16 Others

**Parties present** : Shri R.B. Sharma, Advocate, BRPL & BYPL  
Shri Mohit Mudgil, Advocate, BYPL & BYPL  
Shri Vikas Sharma, PTCUL  
Shri Arya, PTCUL  
Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

The matter was listed for hearing through video conferencing.

2. The tariff for the 2014-19 period for Asset-I: Combined Assets: one circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends, part of second circuit of 400 kV D/C Dehradun-Bagpat Line as 400 kV S/C Roorkee-Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee-Saharanpur line (under-NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end and Asset II: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 no. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays, was determined vide order dated 30.11.2017 in Petition No. 55/TT/2017. However, tariff for Asset III: 04 Nos. 220 kV bays at Dehradun Sub-station was not allowed as the associated downstream transmission system under the scope of work of PTCUL was not ready and



the Petitioner was directed to file a fresh petition matching with the COD of downstream transmission system of PTCUL. The Petitioner filed Review Petition No. 8/RP/2018 against the order dated 30.11.2017 in Petition No.55/TT/2017 for approval of COD of Asset-III and annuity paid to the Forest Department. The Commission vide order dated 12.6.2018 rejected the prayer for approval of COD of Asset-III and reiterated its earlier decision while directing the Petitioner to match the COD of Asset-III with downstream assets of PTCUL and directed to raise the issue of annuity at the time of filing of the tariff petition for Asset-III.

2. The associated downstream transmission system under the scope of PTCUL has not been completed. The Petitioner sought approval of COD of Asset-III under proviso (ii) of Regulation 4 (3) of 2014 Tariff Regulations. However, there was no specific prayer to that effect and therefore the Petitioner was directed to amend the petition by including a specific prayer for approval of COD of Asset-III under the said provision and directed the respondents, including PTCUL, to file their reply.

3. During the hearing, the representative of the Petitioner submitted that it has amended its prayer and also impleaded PTCUL as a party. He submitted that BRPL has filed its reply and it has filed the rejoinder to BRPL's reply. However, no reply has been filed by PTCUL.

4. The representative of PTCUL submitted that due to country-wide lockdown on account of the Covid pandemic, they were not able to engage a counsel and were accordingly not able to file the reply. He sought 3 weeks' time to file reply. The Commission directed PTCUL to file the reply in two weeks.

5. The Commission also directed the Petitioner to submit the following information, on affidavit, by 8.6.2020 with an advance copy to the Respondents:-

- (i) Contract-wise details of additional capitalization for Assets I, II and III as per the following format:

Asset No.	Head-wise /Party-wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)					Reversal (year wise)					Additional Liability Recognized^					Outstanding liability as on 31.3.2019
					2014-19 period					2014-19 Period					2014-19 Period					
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- (ii) Details of cost over-run in Assets-I and II, as per directive in order dated 30.11.2017 in Petition No.55/TT/2017;
- (iii) Form 5, 5A, 14 and 15 for Asset III.

5. The Commission directed PTCUL to file its reply by 12.6.2020 and the Petitioner to file rejoinder, if any, within one week of receipt of reply. The Commission also directed the parties to adhere to the above specified timeline and observed that no extension of time shall be granted.

6. The Commission also directed to list the matter for final hearing.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

